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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

MA No.423/2004 in RA No.23/2004 in OA No.2991/2003

New Delhi, this the 24th day of February, 2004

Hon'ble Shri S.K. Naik, Member(A)

Vidya Nand Sharma

.. Applicant

(in person)

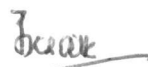
versus

Union of India and others

.. Respondents

ORDER(in circulation)

The applicant , an ex-canteen Manager of the Departmental canteen and whose services were terminated on 17.10.1981, had earlier filed OA 2991/2002 which was dismissed by this Tribunal by order dated 11.12.2003 on the ground of laches and delay. Thereafter he filed RA No.23/2004 which was also dismissed by order dated 3.2.2004. In the meantime he had also filed various petitions which were either disposed of or dismissed by the concerned judicial forum as mentioned in order dated 11.12.2003 in OA 2991/2001. Now he has filed the present OA for recalling the orders in OA and RA and for this purpose he has annexed copy of the judgement of Supreme Court dated 11.10.1991 and Tribunal's order dated 3.12.99 in OA 572/98 and copies of the implementation orders thereof. I am afraid I cannot agree with the grounds taken by the applicant as the documents now annexed are not even remotely connected with the case of applicant, whose services were terminated as back as on 17.10.1981. MA is accordingly dismissed.


(S.K. Naik)
Member(A)

/gtv/